

1
**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR**

**BEFORE
HON'BLE SHRI JUSTICE GURPAL SINGH AHLUWALIA
ON THE 24th OF APRIL, 2024**

MISCELLANEOUS CRIMINAL CASE No. 41271 of 2022

BETWEEN:-

1. VASUDEV S/O SHRI RAJESH TAYDE, AGED ABOUT 31 YEARS, OCCUPATION: UNEMPLOYED, R/O MALIWADA ALAMGANJ, DISTRICT- BURHANPUR, (MADHYA PRADESH)
2. SMT. KALPNA @ MAYA W/O RAJESH KUMAR TAYDE, AGED ABOUT 46 YEARS, OCCUPATION: HOUSEWIFE R/O MALIWADA ALAMGANJ, DISTRICT BURHANPUR (MADHYA PRADESH)
3. GOPAL S/O RAJESH TAYDE, AGED ABOUT 26 YEARS, OCCUPATION: STUDENT R/O MALIWADA ALAMGANJ, DISTRICT BURHANPUR (MADHYA PRADESH)
4. KRISHNA S/O SHRI RAJESH TAYDE, AGED ABOUT 23 YEARS, OCCUPATION: STUDENT R/O MALIWADA ALAMGANJ, DISTRICT BURHANPUR (MADHYA PRADESH)
5. GOVINDA S/O RAJESH KUMAR TAYDE, AGED ABOUT 21 YEARS, OCCUPATION: STUDENT R/O MALIWADA ALAMGANJ, DISTRICT BURHANPUR (MADHYA PRADESH)
6. RAJESH KUMAR TAYDE S/O LATE SHRI BABULAL TAYDE OCCUPATION: SELF EMPLOYED R/O MALIWADA ALAMGANJ, DISTRICT BURHANPUR (MADHYA PRADESH)

.....APPLICANTS

(BY SHRI AWADHESH KUMAR SINGH - ADVOCATE)

AND

1. THE STATE OF M.P. THROUGH INCHARGE POLICE STATION GANPATI NAKA DISTRICT- BURHANPUR (MADHYA PRADESH)

2. SMT SUKESHANI W/O GOPAL TAYDE, AGED ABOUT 29 YEARS, R/O ALAMGANJ, DISTRICT BURHANPUR PRESENT ADDRESS M.G. NAGAR, NEPANAGAR, BURHANPUR, DISTRICT BURHANPUR (MADHYA PRADESH)

....RESPONDENTS

(STATE BY SHRI K.S. BAGHEL - PUBLIC PROSECUTOR)

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This application coming on for admission this day, the court passed the following:

ORDER

This application under Section 482 of Cr.P.C. has been filed seeking following relief:-

It is, therefore, prayed that this Hon'ble Court may kindly be pleased to quash the First Information Report under section 294, 323, 498-A, 506/34 I.P.C. read with 3/4 Prohibition of Dowry Act registered by the Police Station Ganpati Naka District Burhanpur M.P. against the applicants may kindly be quashed to meet the justice.

2. After arguing the matter at length, counsel for the applicant seeks permission of this Court to withdraw this application.
3. It is, accordingly, **dismissed as withdrawn.**

(G.S. AHLUWALIA)
JUDGE

S.M.